PATRIKA, Online, 15.8.2024
Page No. 0, Size:(0)cms X (0)cms.

Kolkata Rape Murder Case: कोलकाता की 'निर्भया' को 'न्याय' दिलाने CBI पहुंची अस्पताल, HC ने पुलिस को लगाई थी फटकार

https://www.patrika.com/national-news/kolkata-rape-and-murder-case-update-cbi-reached-the-hospital-to-get-justice-for-kolkatas-nirbhaya-hc-had-reprimanded-the-police-18914354

Kolkata Doctor's Rape and Murder Case: पुलिस और अस्पताल की भूमिका पर जताया असंतोषमहिला डॉक्टर से रेप और हत्या के मामले की सीबीआइ करेगी जांच

Aug 14, 2024 / 12:39 pm

Kolkata Doctor's Rape and Murder Case: कोलकाता उच्च न्यायालय के निर्देश के कुछ ही घंटों बाद सीबीआई की टीम पश्चिम बंगाल की राजधानी में एक सरकारी मेडिकल कॉलेज में महिला डॉक्टर के कथित बलात्कार और हत्या की जांच करने पहुंच गई है। कोलकाता हाईकोर्ट ने आरजी कर मेडिकल कॉलेज और अस्पताल में महिला डॉक्टर के रेप और हत्या के मामले की सीबीआइ जांच के आदेश दिए हैं। मंगलवार को यह फैसला देशभर में हो रहे विरोध प्रदर्शनों के बाद आया। हाईकोर्ट के मुख्य न्यायाधीश टी.एस. शिवज्ञानम ने आदेश दिया कि इस मामले से जुड़े सीसीटीवी फुटेज और सभी बयान तुरंत सीबीआइ को सौंप दिए जाएं।

मुख्य न्यायाधीश ने आरजी कर मामले में पांच जनहित याचिकाओं पर एक साथ सुनवाई करते हुए अस्पताल प्रशासन की ओर से मामले को संभालने के तरीके पर गंभीर चिंता व्यक्त की। कोर्ट ने कहा कि अस्पताल प्रशासन की तरफ से कई खामियां रही हैं। अस्पताल प्रशासन को ही मामला दर्ज कराना चाहिए था। केस डायरी देखने के बाद पीठ ने पुलिस की भूमिका पर भी सवाल उठाए। मृतक के परिवार के वकील ने सुनवाई के दौरान कहा कि कोलकाता पुलिस को रविवार तक समय क्यों दिया जाए? मामले को क्यों नहीं सीबीआइ को सौंपा जाए। मामले की अगली सुनवाई तीन हफ्ते बाद होगी। पीठ ने निर्देश दिया कि सीबीआइ अगली सुनवाई में जांच की प्रगति पर रिपोर्ट पेश करे।

क्या शव सडक़ किनारे से बरामद हुआ था…?

कोर्ट ने महिला डॉक्टर की हत्या पर अप्राकृतिक मौत का मामला दर्ज कर शुरू की गई जांच पर भी सवाल उठाए। सरकारी वकील ने कहा कि इस तरह के महत्त्वपूर्ण मामले में अप्राकृतिक मौत का मामला ही दर्ज किया जाता है। पहले किसी ने शिकायत नहीं की थी, इसलिए इसे अप्राकृतिक मौत कहा गया। इस पर पीठ ने टिप्पणी की, 'इसकी उम्मीद नहीं की जा सकती। क्या शव सडक़ के किनारे से बरामद हुआ था? अब बहुत हो गया है। यह तर्क मत करें।'

चार जूनियर डॉक्टरों से पूछताछ

मेडिकल कॉलेज के चार जूनियर डॉक्टरों को मंगलवार को कोलकाता पुलिस मुख्यालय में पूछताछ के लिए बुलाया गया। पुलिस के अनुसार मृतका के साथ रात का खाना खाने वाले डॉक्टरों को आरोपी नहीं बनाया गया है, लेकिन उन्हें पूछताछ के लिए बुलाया गया। पुलिस ने विभागाध्यक्ष, सहायक अधीक्षक, पुरुष-महिला नर्सों, ग्रुप-डी के कर्मचारियों और सुरक्षाकर्मियों को भी पूछताछ की।

मुख्य सचिव और डीजीपी से मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने घटना पर स्वतः संज्ञान लेते हुए पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। राष्ट्रीय महिला आयोग की टीम ने मंगलवार को घटनास्थल का दौरा किया। आयोग ने अधिकारियों से मामले की रिपोर्ट मांगी है।

हड़ताल से ओपीडी सेवाओं पर असर

घटना के विरोध में देशभर के सरकारी अस्पतालों के रेजिडेंट डॉक्टरों ने विरोध प्रदर्शन किया। पश्चिम बंगाल सहित कई राज्यों में डॉक्टर हड़ताल पर रहे। इससे ओपीडी सेवाएं और गैर-आपातकालीन सर्जरी प्रभावित हुई। हड़ताल फेडरेशन ऑफ रेजिडेंट डॉक्टर्स एसोसिएशन के आह्वान पर शुरू हुई थी। एसोसिएशन ने कहा कि जब तक न्याय नहीं मिलता और हमारी मांगें पूरी नहीं होतीं, हड़ताल खत्म नहीं होगी।

भाजपा ने घटना को बताया 'निर्भया-2'

भाजपा ने घटना को लेकर पश्चिम बंगाल सरकार पर जमकर निशाना साधा। पार्टी ने घटना की तुलना दिल्ली के निर्भया कांड से करते हुए इसे निर्भया-2 बताया। भाजपा सांसद सुधांशु त्रिवेदी ने कहा कि जिस तरह अपराधियों को संरक्षण दिया गया, वह और भी दुखद है। जिस तरह (आरजी कर के) प्रिंसिपल प्रोफेसर संदीप घोष को 24 घंटे के भीतर किसी अन्य कॉलेज के प्रिंसिपल के रूप में नियुक्त किया गया, वह बंगाल सरकार के संरक्षण को दर्शाता है।

-

MEDICAL DIALOGUES, Online, 15.8.2024
Page No. 0, Size:(0)cms X (0)cms.

PG Medico rape-murder case: NHRC notice to Bengal Govt, Police Chief; NCW team visits RG Kar Medical College

https://medicaldialogues.in/news/health/doctors/pg-medico-rape-murder-case-nhrc-notice-to-bengal-govt-police-chief-ncw-team-visits-rg-kar-medical-college-133232

Kajal Rajput Written by Kajal Rajput Published On 14 Aug 2024 12:00 PM | Updated On 14 Aug 2024 12:27 PM

kolkata: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a postgraduate respiratory medicine medico was raped and murdered in the Seminar Hall of the Kolkata state-run R G Kar Medical College and Hospital.Reportedly, the body of the deceased bore scratch marks, indicating that there was some struggle at the time of the incident. The family has reportedly alleged that the victim was raped and murdered.The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights of the victim. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report in the matter within two weeks.

According to the PTI report, a two-member team from the National Commission for Women (NCW) visited the seminar hall of R G Kar Medical College and Hospital in Kolkata on Tuesday morning, where a female doctor was recently raped and murdered.The report is expected to include the present status of the investigation being conducted by the police and action taken against the responsible persons as well as compensation if any, paid to the next of kin of the deceased. The Commission would also like to know about the steps taken/ proposed by the authorities to ensure that such incidents do not recur.The two-member team led by Delina Khongdup went to meet the investigating officers at Kolkata Police’s headquarters at Lalbazar after reaching the city, before going to the victim’s Panihati residence to meet the parents.Khongdup described the crime as “heinous” and “very unfortunate incident”, news agency PTI reported.The body of the woman doctor was discovered in a seminar hall at the hospital last Friday, and a civic volunteer was arrested on Saturday in connection with the case.

HITAVADA, Online, 15.8.2024
Page No. 0, Size:(0)cms X (0)cms.

Rape-murder of woman doctor: NHRC notice to West Bengal Govt, DGP

https://www.thehitavada.com/Encyc/2024/8/14/Rape-murder-of-woman-doctor-NHRC-notice-to-West-Bengal-Govt-DGP.html

Date :14-Aug-2024n NEW DELHI :NCW team visits Kolkata hospital

25 called for questioning in doctor's rape, murder case

The National Human Rights Commission (NHRC) has issued notices to the West Bengal Government and the State's police chief in connection with a case of rape and murder of a woman doctor at a State-run medical college and hospital in Kolkata. The Commission on Tuesday said it has sought the reports from these authorities in two weeks. The NHRC has taken suo motu cognisance of a media report that the junior woman doctor was found dead at the seminar hall of Kolkata's State-run R G Kar Medical College and Hospital, it said in a statement. "Reportedly, the body of the deceased bore scratch marks, indicating that there was some struggle at the time of the incident. The family has reportedly alleged that the victim was raped and murdered," the rights panel said.

The Commission has observed that the content of the media report, if true, raise a serious issue of violation of human rights of the victim. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police (DGP), West Bengal, seeking a detailed report in two weeks, it said. The report is expected to include the present status of the investigation being conducted by the police and action taken against persons responsible, as well as compensation if any, paid to the next of kin of the deceased, the statement said. The Commission said it would also like to know about the steps taken or proposed by the authorities to ensure that such incidents do not recur. The body of the woman postgraduate trainee was found on Friday morning.

A civic volunteer was arrested in this connection on Saturday. Junior doctors boycott work at Ranchi's RIMS: Junior doctors at State-run Rajendra Institute of Medical Sciences (RIMS) in Ranchi on Tuesday started 'pen-down' agitation by boycotting OPD services and elective surgeries in protest against the rape and murder of a woman doctor in Kolkata. However, they continued to attend emergency services at the premier hospital. The agitating doctors demanded a CBI probe into the rape and murder of the woman doctor in Kolkata's R G Kar Medical College and Hospital. Govt doctors in Jaipur on strike: Medical services at Government facilities here, including the largest State-run Sawai Man Singh (SMS) Hospital, were affected as resident doctors went on a strike in protest against the alleged rape and murder of a medic in Kolkata.

SCROLL, Online, 15.8.2024
Page No. 0, Size:(0)cms X (0)cms.

Supreme Court directs NGT and NHRC to oversee the impact of Silicosis prone industries and compensation processes respectively

https://www.scconline.com/blog/post/2024/08/14/ngt-nhrc-directions-given-silicosis-prone-industries-compensation-supreme-court-legal-news/

Silicosis is an incurable occupational lung disease caused by prolonged inhalation of silica dust, and it has been rampant throughout India due to inadequate detection, monitoring, and remedial measures.

Published on August 14, 2024 By Sucheta

Supreme Court: While considering the instant petition filed by People's Rights and Social Research Centre, a Delhi based NGO seeking intervention vis-a-vis addressing the grave issue of "Silicosis" among workers in various industries across the country; the Division Bench of Vikram Nath* and Prasanna B. Varale, JJ., directed National Green Tribunal (NGT) to oversee the impact of silicosis prone industries and factories across India and ensure that the Central and State Pollution Control Boards comply with the earlier directions of the Court. The Court also directed the National Human Rights Commission (NHRC) to oversee the compensation process across the respective States.

Background: People's Rights and Social Research Centre which has been actively involved in occupational health work, specifically concerning stone crusher workers, stone quarry workers and construction workers, filed the petition in 2006 to underscore the urgent need for systemic reforms to address the detection, prevention, and treatment of silicosis to protect the health and rights of workers across the country.

Silicosis is an incurable occupational lung disease caused by prolonged inhalation of silica dust, and it has been rampant throughout India due to inadequate detection, monitoring, and remedial measures. It predominantly affects workers engaged in industries such as mining, construction, stone cutting, and sandblasting, where they are exposed to high levels of silica dust. Over time, the inhaled silica particles cause inflammation and scarring of the lung tissue, leading to reduced lung function and severe respiratory distress. Despite its preventable nature through adequate safety measures, monitoring, and use of protective equipment, the lack of stringent enforcement and awareness have resulted in a significant number of workers contracting this debilitating disease.

The petitioner contended that unchecked prevalence of silicosis among workers in various industries constitute a violation of the workers' fundamental rights under Article 21 of the Constitution. Furthermore, the petitioner invoked the Directive Principles of State Policy, particularly Articles 39(e) and 42 of the Constitution which mandate the State to ensure that the health and strength of workers is not abused and that citizens are not forced by economic necessity to enter avocations unsuited to their age or strength. The petitioner also referenced Article 43 of the Constitution, which directs the

State to ensure a living wage, conditions of work ensuring a decent standard of life, and full enjoyment of leisure and social and cultural opportunities for workers.

The petitioner thus sought directions and guidelines to address the gravity of the situation.

Court's Assessment:

The Court perused the trajectory of the instant petition since 2006, and the orders issued by the Court to various government organizations. The Court also perused reports submitted by the respective State Committees, the NHRC, the Central Pollution Control Board (CPCB), and the Director General of Mines Safety (DGMS). Hence, the Court pointed out that the instant case involves 2 aspects- Environmental and Adequate Compensation.

Vis-a-vis the Environmental Aspect, the Court opined that the NGT is the appropriate authority to oversee this aspect of the matter. The NGT, established under the National Green Tribunal Act, 2010, has been tasked with the expeditious disposal of cases related to environmental protection and the speedy implementation of decisions. Considering that the instant writ petition was filed in 2006, prior to the establishment of the NGT, therefore, these matters could not have been presented before the Tribunal initially. Hence, the Court directed the NGT to oversee the impact of silicosis on industries across the country and take additional necessary steps to prevent the spread of this disease.

Vis-a-vis the aspect related to Compensation to the affected workers and their next of kins, the Court directed the NHRC to oversee this aspect. The Court also directed the ESIC and the Chief Secretaries of the respective States to adhere to the directions of the NHRC and collaborate with them to ensure that the compensation distribution process is carried out efficiently and without delay.

Finally, the Court directed the Registry to ensure that all the relevant reports and affidavits pertaining to this matter, as submitted by the respective State Committees, the CPCB, the NHRC, and the DGMS, are forwarded to the NGT and the NHRC to facilitate the execution of their responsibilities effectively and swiftly.

गंगा और उसकी सहायक नदियों में शवों के निपटान को रोकने के लिए उठाए गए हैं कदम: सीपीसीबी

https://hindi.downtoearth.org.in/water/steps-taken-to-prevent-disposal-of-dead-bodies-into-river-ganga-and-its-tributaries-cpcb

सीपीसीबी ने अपनी रिपोर्ट में कहा है कि अधिकारी शवों और मानव अवशेषों को गंगा या उसकी सहायक नदियों में प्रवाहित करने से रोकने के लिए हर संभव प्रयास कर रहे हैं

14 Aug 2024, 1:53 pm

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने 12 अगस्त, 2024 को कोर्ट में दाखिल अपनी रिपोर्ट में कहा है कि अधिकारी शवों और मानव अवशेषों को गंगा और उसकी सहायक नदियों में प्रवाहित करने से रोकने के लिए कड़ी मेहनत कर रहे हैं, ताकि उनका उचित निपटान किया जा सके। गौरतलब है कि यह रिपोर्ट एनजीटी द्वारा 25 जुलाई, 2024 को दिए आदेश के बाद आई है।

इस मामले में सीपीसीबी ने दस जून, 2021 को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड और बिहार राज्य प्रदूषण नियंत्रण बोर्ड के लिए दिशा-निर्देश जारी किए थे। इन दिशा-निर्देशों में गंगा और उसकी सहायक नदियों में शवों को प्रवाहित करने से रोकने के उपायों पर प्रकाश डाला गया है।

साथ ही नदी जल के उपयोग के सम्बन्ध में क्या करना और क्या नहीं करना चाहिए इस बारे में भी जानकारी दी गई है। इनका मकसद लोगों के बीच इस बारे में जागरूकता को बढ़ाना है।

रिपोर्ट में इस बात का भी जिक्र किया गया है कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 14 मई, 2021 को "मृतकों की गरिमा बनाए रखने और उनके अधिकारों की रक्षा के लिए एक एडवाइजरी" जारी की थी।

एडवाइजरी में इस बात पर जोर दिया गया था कि स्थानीय प्रशासन और राज्य सरकारों को कब्रिस्तानों और श्मशान घाटों का उचित रखरखाव सुनिश्चित करना चाहिए। उन्हें इनका रखरखाव सुनिश्चित करना चाहिए ताकि कब्रिस्तान, श्मशान और विद्युत शवदाह गृह प्रभावी रूप से काम करने योग्य स्थिति में बने रहें।

सीपीसीबी ने यह भी जानकारी दी है कि अगस्त 2010 में राष्ट्रीय आपदा प्रबंधन प्राधिकरण ने आपदाओं के बाद शवों के उचित प्रबंधन के लिए दिशा-निर्देश जारी किए थे। इन दिशा-निर्देशों में इस बात का भी जिक्र किया गया है कि अज्ञात या लावारिस शवों के अंतिम संस्कार के दौरान समुदाय के प्रतिनिधियों को शामिल किया जाना चाहिए और इन संस्कारों के दौरान स्थानीय रीति-रिवाजों का सम्मान किया जाना चाहिए।

स्वास्थ्य एवं परिवार कल्याण मंत्रालय के स्वास्थ्य सेवा महानिदेशालय ने दो दिशा-निर्देश जारी किए थे। यह दिशानिर्देश 15 मार्च, 2020 और 26 अप्रैल, 2020 को जारी किए गए थे। इन दिशानिर्देशों में कोविड-19 महामारी की वजह से या उसके दौरान जीवन खोने वाले मृतकों के शवों के उचित प्रबंधन से जुड़े हैं।

गौरतलब है कि इस मामले में दायर आवेदन में निम्नलिखित मुद्दों पर प्रतिवादियों और अधिकारियों को निर्देश देने का अनुरोध किया गया था:

- कोविड-19 से प्रभावित मानव शवों के निपटान के लिए कोविड-19 प्रोटोकॉल का पालन सुनिश्चित करना।
- शवों का नदियों में निपटान या नदी के किनारे दफनाने से रोकने के लिए स्थाई व्यवस्था करना।
- शवदाह गृहों के उपयोग को प्रोत्साहित करने के साथ शवों को सभ्य तरीके से दफनाने और उनका दाह संस्कार सुनिश्चित करने के लिए तत्काल कार्रवाई करना।
- नदी के आसपास रहने वाले लोगों के स्वास्थ्य की पूरी तरह जांच करना। साथ ही जहां शवों को दफनाया या उनका निपटान किया जाता है, वहां उनका उचित तरीके से प्रबंधन करना।